

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 412 of 2019

IN THE MATTER OF:

Agarwal Coal Corporation Private Limited

...Appellant

Vs

Sun Paper Mill Limited & Anr.

....Respondents

Present:

For Appellant: Mr. Rajiv Ranjan, Sr. Advocate along with Mr. Akshat Singh and Mr. Raza Abbas, Advocates

For Respondents: Mr. D. Srinivasan, Mr. K. Bharadwaj, Advocates for Respondent No. 2

ORDER

06.09.2019 Having heard the learned Counsel for the parties, we are of the opinion that the Successful Resolution Applicant (Promotor) and the Appellant, may settle the claim amicable within two weeks before addressing the case on merit.

Post the case 'For Orders' on **16th October, 2019**.

In the meantime, the parties may file terms of settlement, if reached, and on failure, short Written Submission, not more than three pages by 14th October, 2019. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)